

Centre for Alternative Dispute Resolution, RGNUL

in collaboration with

Australian Disputes Centre, Sydney

is organizing

1ST RGNUL ARBITRATION BLOG WRITING COMPETITION 2022

Tentative Schedule

Opening of Registration	07 May 2022
Deadline for <u>Final Draft</u> Submission (1500-2500 words)	25 May 2022
Declaration of Results	25 June 2022

<u>Link to CADR Website</u>

ABOUT ADC

The Australian Disputes Centre, Sydney is an independent, not-for-profit company dedicated to advancing the interests of commercial entities, governments, communities and individuals through timely, cost-efficient and private dispute resolution.

ABOUT RGNUL

The Rajiv Gandhi National University of Law (RGNUL) is a National Law University located in Patiala, Punjab, India. It was established in 2006 by the Punjab Government as a university dedicated to the field of Legal Education.

ABOUT CADR

The Centre for Alternative Dispute Resolution (CADR) at RGNUL has been established to promote students' and researchers' interest in Alternative Dispute Resolution constituting of dispute resolution methods like Arbitration, Negotiation, Mediation and Conciliation and it aims to promote and develop ADR as a vehicle for socioeconomic and political justice. The ultimate objective of the Centre is to strengthen the ADR mechanism in the country by emerging as a platform for students to further their interest in the field. A strong team of teachers and students is working towards achieving this end.

FORMAT OF THE COMPETITION

In order to participate in the Competition, participants must submit a final draft which must be between 1500 and 2500 words, on the themes mentioned below. The entries will then be reviewed by the Editorial Board, which will declare the results in consultation with the Australian Disputes Centre.

PRIZES/INCENTIVES

- **Top 3** rankers to be provided with an opportunity to intern (online) with the Australian Disputes Centre, Sydney for a period of 6 weeks.
- **Top 10** entries will be considered for publication on the CADR website under the category of 'Honorable Mention.'



- Certificate of Merit to **top 3** entries under various themes.
- Participation Certificates (Digital) to all the participants.



Themes of the Competition

1. INVESTMENT ARBITRATION

1.1. COMMERCIAL ARBITRAL AWARDS AS INVESTMENTS IN INVESTMENT TREATY ARBITRATIONS.

1.2. STATE-OWNED ENTERPRISES AS CLAIMANTS IN INVESTMENT TREATY ARBITRATIONS.

1.3. PARTICIPATION OF AMICUS CURIAE IN INVESTMENT TREATY ARBITRATIONS:

2. INTERNATIONAL COMMERCIAL ARBITRATION

2.1. DISPUTE RESOLUTION CLAUSES AS PRACTICES AND USAGES: AN ANALYSIS IN THE CONTEXT OF THE CISG AND THE UNIDROIT PRINCIPLES OF INTERNATIONAL COMMERCIAL CONTRACTS.

2.2. THE INTERSECTION OF CISG AND ARBITRATION AGREEMENTS: A HOLISTIC UNDERSTANDING

2.3. SHOULD THE LAW OF SEAT BE PREFERRED OVER CISG FOR FORMATION OF ARBITRATION AGREEMENTS?

2.4. CONFLICTS BETWEEN ARBITRATION STATUTES AND CISG

*Authors are free to write on any contemporary issue involving investment and International Commercial Arbitration

In case of queries, contact: Mr. Kabir Chaturvedi - +91 9148905381 Ms. Ananya Singh - +91 9013306090 Mr. Jotsaroop Singh - +91 9958854523 Mr. Rachit Somani - +91 6376006259